

FOURTEENTH KERALA LEGISLATIVE ASSEMBLY

COMMITTEE ON SUBORDINATE LEGISLATION (2016-2019)

FOURTH REPORT

(Presented on 8th March 2017)

SROs issued under The Unorganised Workers' Social Security Act, 2008 (Central Act 33 of 2008) during 2010-2014

SECRETARIAT OF THE KERALA LEGISLATURE THIRUVANANTHAPURAM

2017

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COMPOSITION OF THE COMMITTEE ON SUBORDINATE LEGISLATION

(2016-2019)

Chairman:

Shri Murali Perunelly.

Members:

Shri G. S. Jayalal

Shri M. Mukesh

Shri K. D. Prasenan

Smt. U. Prathibha Hari

Shri Roji M. John

Shri N. Samsudheen

Shri Shafi Parambil

Shri A. N. Shamseer.

Legislature Secretariat:

Shri V. K. Babu Prakash, Secretary

Smt. P. K. Girija, Additional Secretary

Smt. Lima Francis, Deputy Secretary

Smt. Deepa R. Krishnan, Under Secretary.

INTRODUCTION

I, the Chairman of the Committee on Subordinate Legislation (2016-2019) having been authorised by the Committee, present this Fourth Report of the Committee on its behalf.

This report contains the observations, comments and recommendations of the Committee on Scrutiny of SROs issued under The Unorganised Workers' Social Security Act, 2008 (Central Act 33 of 2008) on the basis of scrutiny and evidence from the officials of Law and Labour and Rehabilitation Department on 11-11-2015. The list of SROs considered by the Committee is given as Annexure.

This report was finalised by the Committee at its meeting held on 6th March, 2017.

Thiruvananthapuram, 8th March, 2017. MURALI PERUNELLY, Chairman, Committee on Subordinate Legislation.

Report

on

SROs issued under The Unorganised Workers' Social Security Act, 2008

(Central Act 33 of 2008) during 2010-2014

S.R.O. No. 800/2010 dated 11-8-2010

[G.O. (Ms.) No. 93/10/LBR dated 10-8-2010]

By this S.R.O., Government have issued the Kerala Unorganised Workers' Social Security Rules, 2010 as per sub-section (1) of Section 14 of the Unorganised Workers' Social Security Act, 2008 (Central Act 33 of 2008).

(2) The Committee notices that even though the Central Act was notified on 31-12-2008, the very first day after it got the assent of the President, it took 20 months for the State Government to frame rules pertaining to the Act. The Committee enquired the reason for the delay in framing rules. The witness replied that the delay occurred on the part of the concerned Departments to scrutinise and finalise the rules. The Committee opines that without proper rules the Act cannot be implemented in the State and hence such delay in issuing the rules will defeat the intention behind the Act. Hence the Committee recommends to avoid such delay in future.

(3) The Committee notices that in these rules the name of the Board is written as the Kerala State Unorganised Workers' Social Security Board whereas sub-section (1) of section 6 of the Act and rule 2(b) of the rules provide that the name of the Board shall be (Name of the State) State Social Security Board. Hence the Committee recommends to change the name of the Board as "The Kerala State Social Security Board for Unorganised Workers".

(4) The Committee notices that clause (k) of section 2 of the Act refers to the monthly earning of an amount and clause (n) of section 2 refers to monthly wage in respect of self employed worker, as may be notified by the Central Government or State Government. The Committee enquired whether the State Government has notified the monthly earning or wage in respect of a self employed worker or the

State Government agrees to the Central norms in this regard and any notification has been issued regarding these. The witness replied that notification has not been issued yet and steps are being taken to issue notification. The Committee is distressed to note that even after 7 years of notification of the Act, nothing has been done in favour of workers in the unorganised sector. The Committee takes serious exception on the approach of the Government in having furnished such evasive reply. The Committee feels that without the implementation of various provisions of the Act which are essential, the Act cannot be implemented. <u>The Committee</u> wants the Government to look into this matter seriously and with utmost interest and recommends to issue notification regarding the monthly earning and monthly wage in respect of self employed worker or if the State Government agrees with the Central Government in this matter, it has be brought out as notification without further delay.

(5) The Committee enquired whether the word 'year' is defined for all general purposes including budget and audit. The Committee also enquired the propriety of fixing 30th September and 31st December as last date for the submission of budget and audit reports. The witness assured that the Department has decided to verify these aspects specifically. The Committee recommends to issue clarification for the word 'year' under definition. The Committee wants the Department to verify the matter and recommends to furnish reason for fixing 30th September as last dates for submission of budget and audit reports and if found necessary, to make amendments in the rules.

(6) The Committee opines that the provision of submitting Audit report and Annual report before the Legislature is seen omitted in the rules. Hence the <u>Committee recommends to include the provisions for submitting Audit Report and</u> <u>Annual Report before the House in the rules and amend accordingly.</u>

(7) <u>The Committee points out that the word "only" is wrongly used in rule 3.</u> <u>Hence the Committee recommends to correct the sentence as "The unorganised</u> <u>workers registered under section 10 of the Act and rule 25 of these rules only shall</u> <u>be eligible for the benefits".</u> (8) The Committee recommends to correct the word 'implemention' in the second line of sub-rule (3) of rule 5 as 'implementation'. The Committee points out that the wording "... specified in the concerned scheme, which shall be under the guidance of the Board' in sub-rule (4) of rule 5 lacks clarity and opines that if the portion 'which shall be under the guidance of the Board' is applicable to the scheme, comma after the word scheme is not necessary in this context. Hence the Committee recommends to delete the comma after the word scheme in sub-rule (4) of rule 5.

(9) The Committee notices that sub-rule(2) of rule 6 states that 'each category shall consist of at least one member each from Scheduled Castes, Scheduled Tribes or minority community'.' But subsection (4) of section 6 of the Act stipulates that adequate representation shall be given to persons belonging to Scheduled Castes, Scheduled Tribes, the Minorities and Women. The Committee points out that the usage "or minority community" is against the will of the Act, since Schduled Castes/Tribes representation cannot be substituted with minority representation. Hence the Committee recommends to substitute a comma instead of 'or' before the words minority community in sub-rule (2) of rule 6.

(10) The Committee notices that sub-rule (2) of rule 7 provides that a member belonging to clause (a) to (c) of sub-rule (1) of rule 6 shall cease to be a member when he ceases to represent the category of interest from which he is nominated and the term of office for these members shall be three years from the date of nomination as per sub-rule (1) of the same rule. The Committee also notices that 5 eminent persons from civil society associated with the field of Labour Welfare, Management, Finance, Law and Administration are to be nominated as per sub-rule (1) (c) of rule 6. Here as per the provision in sub-rule (2) of rule 7, these members cease to be members only when they cease to be members of civil society. The Committee asks how the sub-rule (2) is applicable to these members and is of the opinion that this sub-rule shall be made applicable only to members nominated under (a) and (b) of sub-rule (1) of rule 6. The Committee wants to amend the rule accordingly.

(11) The Committee notices that as per sub-rule (1) of rule (8), a member of the Board other than an ex-officio member can resign his office and that the Chairperson and the member secretary are ex-officio members of the Board. Here as per rule 8 (1), any member nominated under clause (e) of sub-rule (1) of rule 6 representing the Government Departments can resign. The Committee doubts the legality of the provision and the witness opined that members representing Government Departments have no official capacity to resign, as per rule 7(4). Hence the Committee recommends to amend sub-rule (1) of rule 8 as "A member of the Board, other than an ex-officio member and a member nominated under sub-rule 1(e) of rule 6. may by writing under his hand addressed to the Chairperson shall resign his office at any time."

(12) <u>The Committee recommends to correct the word "their" in the last line</u> of sub-rule (2) of rule 7 as "his".

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(13) The Committee notices that it is stated under sub-rule (3) of rule 8 that the chairperson shall place before the next board meeting, the receipt of the resignation letter from a member. The Committee opines that the usage "receipt of resignation letter" is incorrect and <u>recommends to delete the words "the receipt of" from sub-rule (3) of rule 8.</u>

(14) The Committee points out that sub-rule (4) of rule 8 provides that the Board shall inform the Government the acceptance of resignation of a member. Though time limit is prescribed for taking a decision on the resignation letter and also for reporting the same to the board, no time limit is seen prescribed for informing the same to the Government. To the query of the Committee, the witness stated that time limit has to be fixed for reporting the same to the Government and agreed to fix a time limit for the purpose. Hence the Committee recommends to fix a time limit for the Board to inform the Government the acceptance of resignation of a member and modify the rule accordingly.

(15) The Committee notices that sub section 6 of section 6 of the Act provides that the State Board shall meet at least once in a quarter. But sub rule (1) of Rule 11 provides that the Board shall meet at least once in four months. Since the provision in the Act makes it mandatory that the Board shall meet once in 3 months, the Committee opines that sub-rule (1) of rule 11 is against the provisions of the Act. Hence the Committee wants to correct sub-rule (1) of rule 11 as "The Board shall meet at least once in three months" instead of "four months".

(16) The Committee points out that sub-rule (3) of rule 11 provides that the Chairperson shall have powers to call special meetings of the Board at any time to decide any matter which is urgent. Since the Committee thinks that two usages "decide" and "which is urgent" will limit the powers intended for the Chairperson, the <u>Committee recommends to substitute the word "consider" for the word</u> "decide" in sub-rule (3) of rule 11.

(17) The Committee notices that the quorum of the meeting of the Board is 7, with at least one member each from the category of unorganised workers and employers of unorganised workers. The Committee enquired whether the Board can transact business without official members and the witness replied that it is an omission on the part of the Department to not include the official members and will take steps to include them in the quorum of the meeting of the Committee. Hence the Committee recommends to amend rules accordingly.

(18) The Committee recommends to correct "adjourn the meeting to another date" as "adjourn the meeting to a date" in sub-rule (2) of rule 15. The Committee recommends to delete the portion "irrespective of the number of members attending the meeting" since it is already provided as "whether there is prescribed quorum or not" in sub-rule (2) of rule (15). The Committee also recommends to correct the usage "the adjourned meeting" as "that meeting". The Committee points out that there is a difference between "adjournment of a meeting" and

"postponement of a meeting". Hence the Committee thinks that the word postpone will be more appropriate in this context and hence recommends to amend sub-rule (2) of rule 15 accordingly.

(19) The Committee notices that sub-rule (3) of rule 16 provides that in case of equal number of votes on any issue, the matter shall be decided by exercising a second vote or casting vote by the Chairperson. The Committee points out that the portion "second vote or casting vote" is vague. The witness informed that the process of casting vote is more viable and the Committee recommends to delete the words "a second vote or" in sub-rule (3) of rule 16.

(20) The Committee notices that sub-rule (2) of rule 17 states that "the minutes signed by the Chairperson shall be read over to the members in the next meeting. Modifications, if any, thereon shall be signed by the Chairperson and the Secretary after such modification and confirmation on it." The Committee enquired whether it is proper to modify the minutes which is already signed by the Chaiperson. The witness replied that modifying approved minutes is not a good practice and opined that if a minutes is approved by the Chairman the decisions in that minutes will be final and no one can modify the minutes. The Committee also could not understand the phrase "and confirmation on it". Hence the Committee recommends to seek clarification in this regard.

(21) The Committee notices that sub-rule (4) of rule 25 provides that "The District Collector or the authorised officer shall enter the name of the applicant in a register, after allotting a unique identification number". Since the register is the basic record for registration of unorganised workers the Committee enquired whether a format has been prescribed for the register. The witness replied that a format has not been prescribed yet and the <u>Committee recommends to prescribe a format for the register and hence to amend rules.</u>

(22) The Committee enquired the propriety of prescribing the application form in English for registration of unorganised workers and <u>recommends to issue</u> application forms in Malayalam and Hindi also.

(23) <u>The Committee recommends to substitute "and" instead of a comma in</u> <u>last line of sub-rule (2) of rule 7 and also delete the comma after the word "appeal"</u> <u>in line 4 of sub-rule (7) of rule 25.</u> The Committee recommends to delete the <u>comma after the word "meeting" in line 2. sub-rule (2) of rule 15.</u> The Committee <u>recommends to delete the comma after the word "letter" in sub-rule (2) of rule 8</u> <u>and delete the comma after the word "term" in sub-rule (5) of rule 7.</u>

(24) The Committee enquired whether the Board submits Annual Report, Budget Report and Audit report to Government as per rules. The witness replied that steps are being taken to submit reports. Hence the <u>Committee recommends to</u> <u>submit the above mentioned reports to the Government.</u>

(25) The Committee notices that rule 28 deals with cessation of membership and it is mentioned under Rule 28(3) that any member aggrieved by the order of cancellation of membership under sub-rule (2) may prefer an appeal before the Board within 30 days and the Board shall take decision on the appeal which shall be intimated to the appellant and the decision on the appeal shall be final. The Committee enquired whether it is necessary to include a time limit and <u>the Committee recommends to include a time limit for taking a decision on the appeal and amend rules accordingly.</u>

S.R.O. No. 156/2011 dated 25-2-2011

[G.O.(Ms.) No. 29/2011/LBR dated 25-2-2011]

(26) By this S.R.O., Government have constituted the Kerala State Unorganised Workers' Social Security Board as per the powers conferred under section 6 of the Unorganised Workers' Social Security Act, 2008. (27) The Committee notices that rule 6(c) states that five eminent persons has to be appointed from civil society associated with the field of Labour Welfare, Management, Finance, Law and Administration. But by this S.R.O., only four members have been appointed. The Committee enquired the reason for not appointing a member from the Management category. The witness replied that steps are being taken to reconstitute the Board and at the time of reconstitution the Department will ensure the presence of all the members representing each category as envisaged in the rules. Hence the Committee recommends that while reconstituting the Board in future, the Department must see that every category is adequately given representation in the Board.

S.R.O. No. 140/2011 dated 1-3-2012

[G.O.(Ms.) No. 29/2012/LBR dated 17-2-2012]

(28) By this S.R.O., Government have nominated Shri P. S. Jayanthan, Joint Secretary, Finance Department and Smt. V. G. Yamuna Rani, Joint Secretary, Law Department as members representing State Government Departments in the Kerala State Unorganised Workers' Social Security Board established as per notification issued under G.O. (Ms.) No. 29/2011/LBR dated 25th February, 2011 and published as S.R.O. No. 156/2011.

(29) <u>The Committee notices that the number of the S.R.O. is wrongly written</u> as 140/2011 instead of 140/2012. Hence the Committee directs the Department to issue erratum notification in this regard.

(30) The Committee also notices that in the preamble of this S.R.O. it is not stated that the representatives from Finance and Law Department are substituted in the place of representatives of Finance and Law Departments who have been appointed by S.R.O. No. 156/2011. Hence the Committee directs the Department to clarify the name of the category of representatives to ensure proper representation from all the categories.

S.R.O. No. 669/2013 dated 27-8-2013

[G.O.(Ms.) No. 96/2013/ LBR dated 20-8-2013]

S.R.O. No. 31/2014 dated 15-1-2014

[G.O.(Ms.) No. 2/2014/LBR dated 7-1-2014]

(31) The Committee notices that both these S.R.O.s are meant for appointing Additional Labour Commissioners to discharge duties and functions of the Chief Executive Officer as additional duty till separate Chief Executive Officer is appointed under sub-rule (1) of rule 22 of the rules. Hence the Committee enquired whether separate Chief Executive Officer has been appointed as per rules.

(32) The witness replied that Additional Labour Commissioner has given additional temporary charge as Chief Executive Officer. Hence the Committee recommends to appoint Chief Executive Officer at the earliest.

MURALI PERUNELLY, Chairman, Subordinate Legislation Committee.

Thiruvananthapuram, 8th March, 2017. S.R.O. No. 800/2010, 1183/2010, 156/2011, 619/2011, 797/2011, 140/2012, 276/2012, 661/2012, 528/2013, 669/2013, 31/2014.

ANNEXURE I

C crnment of Kerala

2010

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Rcg. No. രജി. നമ്പർ KL/IV(N)/12/2009-2011

KERALA GAZETTE കേരള ഗസററ് EXTRAORDINARY

അസാധാരണം

PUBLISHED BY AUTHORITY

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GOVERNMENT OF KERALA

Labour and Rehabilitation (E) Department

NOTIFICATION

G.O. (Ms.) No. 93/10/LBR. Dated, Thiruvananthapuram, 10th August, 2010.

S. R. O. No. 800/2010. -In exercise of the powers conferred by subsection (1) of section 14 of the Unorganised Workers' Social Security Act, 2008 (Central Act 33 of 2008), the Government of Kerala hereby make the following rules, namely:---

RULES

CHAPTER I

PRELIMINARY

1. Short title and commencement.—(1) These rules may be called the Kerala Unorganised Workers' Social Security Rules, 2010.

(2) They shall come into force on such date as the Government may, by notification in the Gazette, appoint.

2. Definitions.--(1) In these rules, unless the context otherwise requires,

(a) 'Act' means the Unorganised Workers' Social Security Act, 2008 (Central Act 33 of 2008);

(b) 'Board' means the Kerala State Social Security Board constituted under section 6 of the Act;

(c) 'Chairperson' means the Chairperson of the Board as per clause (a) of sub-section (2) of section 6 of the Act;

(d) 'Chief Executive Officer' means the officer of the Board appointed by the Government under sub-rule (1) of rule 22;

(e) 'Contribution' means the amount of contribution payable by the unorganised worker, the self-employed person or other beneficiary as a member of the scheme or the employer as provided under clause (ii) of sub-section (1) of section 7 and also under sub-section (4) of section 10 of the Act and includes the amount given by the Central Government from time to time as per the scheme notified under sub-section (4) of section 3;

(1) 'District Administration' means the District Collector of the concerned revenue district or a district level subordinate officer authorised by the District Collector under sub-rule (2) of rule 23;

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(g) 'Government' means the Government of Kerala;

(h) 'Scheme' means the Welfare Scheme formulated and notified by the Central Government under sub-section (4) of section 3 of the Act and includes the Welfare Scheme formulated and notified under sub-section (1) of section 3 of the Act;

(i) 'Secretary' means the ex-officio member Secretary, of the Board as provided for in clause (b) of sub-section (2) of section 6 of the Act;

(j) 'Section' means a section of the Act;

(k) 'Year' means a financial year commencing on the 1st day of April and ending on the 31st day of March of the succeeding calendar year;

(2) The words and expressions used and not defined in these rules, but defined in the Act, shall have the same meaning respectively assigned to them in the Act.

CHAPTER II

WELFARE BENEFITS, SCHEMES AND CONTRIBUTIONS

3. Eligibility for Welfare Benefits. The unorganised workers registered under section 10 of the Act and rule 25 of these Rules shall only be eligible for the benefits under the scheme, in accordance with the terms and conditions specified under the provisions of the concerned scheme.

4. Formulation of Scheme. (1) The Government may, by notification in the Gazette, formulate welfare schemes on the subjects enlisted under subsection (4) of section 3 of the Act commonly for all subjects together or separately for one or more such subjects;

(2) The Government may, notify any existing welfare scheme as a scheme under the Act and on such notification the scheme shall be deemed to be a scheme formulated under section 3 of the Act subject to the terms and conditions as may be specified in such notification.

5. Contributions to the Scheme. (1) Any contribution or fees or any other amount fixed in the scheme notified under sub-rule (1) or sub-rule (2) of rule 4 shall be paid by the unorganised worker or the self employed person or the employer or the beneficiary as the case may be, at such rate and at such time and in the manner specified in such scheme or schemes.

(2) The Contribution or any other amount payable to the Board as per sub-rule (1) or any Government contribution or grant received shall be credited to the account of the Board and expended or disbursed in the manner provided in such Schemes.

(3) All sums due to the Board from the Central Government or State Governments for the implemention of the provisions of the Act and the Schemes shall be obtained and made available to the Board by the State Labour Commissioner.

(4) The procedure for accepting, depositing and utilising the fund payable as per the provisions of any scheme shall be as specified in the concerned scheme, which shall be under the guidance of the Board.

CHAPTER III

KERALA STATE UNORGANISED WORKERS' SOCIAL SECURITY BOARD

6. Constitution of the Board.- (1) The twenty-eight members to be nominated by the Government under clause (c) of sub-section (2) of section 6 of the Act, in the Kerala State Unorganised Workers' Social Security Board shall be as follows:

(a) Seven persons representing the unorganised workers;

(b) Seven persons representing the employers of the unorganised workers';

(c) Five eminent persons from civil society associated with the field of Labour Welfare, Management, Finance, Law and Administration;

(d) Two members from the Kerala Legislative Assembly;

(c) One member each representing Labour, Finance, Law and Local Self Government Departments in the Secretariat of the State Government, State Labour Commissioner or one officer not below the rank of a Joint Labour Commissioner in the Labour Department, one member representing the Social Welfare Department or an organisation of the Government for Social Welfare, or State Kudumbasree Mission and one representative nominated by the Government from any other Department.

(2) Among the members belonging to the categories mentioned in clauses (a) to (c) under sub-rule (1) of this rule, each category shall consist of at least one member each from the Scheduled Caste, Scheduled Tribe or Minority Community, and minimum two members shall be women.

(3) Nomination of the members under clause (d) of sub-rule (1) of this rule shall be made with the concurrence of the Speaker of the Kerala Legislative Assembly.

7. Term of Office of the Members. (1) The term of office of the members nominated under clauses (a) to (c) of sub-rule (1) of rule 6 shall, be three years from the date of their nomination.

(2) A member belonging to clauses (a) to (c) of sub-rule (1) of rule 6 shall cease to be a member when he ceases to represent the category of interest from which he is nominated, from the date of their cessation of representation.

(3) The members of the Legislative Assembly nominated under clause(d) of sub-rule (1) of rule 6 shall cease to be a member when he ceases to be a member of the Legislative Assembly.

(4) The official members of the Board nominated under clause (e) of sub-rule (1) of rule 6 shall hold their offices in the Board so long as they serve in their official capacity.

(5) On expiry of the term, of three years the Board shall be reconstituted.

(6) A member of the Board is eligible to be re-nominated for more than one term.

8. Resignation of members of the Board. -(1) A member of the Board, other than an *ex-officio* member, may by writing under his hand addressed to the Chairperson resign his office at any time.

(2) The Chairperson shall take decision to accept or reject the resignation letter, within a month. The resignation shall be deemed to have come into effect from the date of acceptance of the resignation or on the date of expiry of one month from the date of receipt of resignation letter, whichever is earlier and the seat of such member shall fall vacant with effect from that date.

(3) The Chairperson shall place before the next board meeting, the receipt of resignation letter from a member and the decision taken thereon. If the resignation letter is rejected, the reason for rejection may also be reported to the Board.

(4) The Board shall inform Government regarding the acceptance of resignation of a member.

9. Removal of a Member. The Government may, by order, remove any member, other than the ex-officio members, from the office of the Board,...-

(a) if he is declared to be of unsound mind; or

(b) if he has been sentenced to imprisonment for any offence involving moral turpitude; or

(c) if he has, without the permission of the Board, been absent from three consecutive meetings of the Board; or

(d) if in the opinion of the Government, he has become unsuitable or has become incapable of acting as a member or has so abused his position as a member as to render his continuance as a member detrimental to the public interest:

Provided that no member shall be removed from office without giving him a reasonable opportunity of showing cause against the proposed removal . and without considering his explanation.

10. Filling up casual vacancies. When vacancies arise in the Board due to resignation, death or removal or otherwise of a member, the secretary shall inform the Government and the Government shall immediately nominate another person from the concerned category as a member and the member so appointed shall, subject to the provisions of rule 7, hold office for the remaining period of the term of office of the member in whose vacancy he is nominated.

11. Board Meeting. (1) The Board shall meet at least once in four months. The Secretary shall convene the meeting at such time, date and at such place as decided by the Chairperson.

(2) The Chairperson must convene meeting of the Board on the written requisition of not less than fifteen members jointly demanding to convene ... e Board meeting, within twenty days of receipt of such a requisition.

(3) The Chairperson shall have powers to call special meeting of the Board at any time to decide any matter which is urgent.

12. Notice of Meeting. (1) The Secretary shall give notice of the meeting at least ten days prior to the date of the proposed meeting, showing the date, time and place of the meeting together with the agenda, to every member directly or through special messenger or by registered post or by e-mail.

(2) For special meeting convened under sub-rule (3) of rule 11 to consider any urgent matter, two days prior notice informing the subject shall be given to each member.

13. Change in the address. (1) Each member shall inform the Secretary of any change in the address given in the order nominating him as a member and the Secretary shall make suitable alterations in the records.

(2) If the member fails to give the information as required under subrule (1), the notice under rule 12 shall be sent in the available address and even if such notice is not received due to any change in the address, it will be considered that the notice is duly served.

14. Presiding over of the Meeting. (1) The Chairperson shall preside over every meeting of the Board.

(2) If the Chairperson is absent at any time, he may nominate a member of the Board to preside over such a meeting in his place and in the absence of such a nomination by the Chairperson, the members of the Board present in such meeting may elect one among them and the member so elected shall preside over that meeting.

(3) The member who presided over the meeting as per sub-rule (2) shall have and exercise all the powers and rights of the Chairperson.

15. Quorum of the Meeting. (1) No business shall be transacted at any meeting of the Board unless at least one third of the members existing at the time in the Board or seven members, whichever is less, are present of whom at least one each shall be from among those nominated under clauses (a) and (b) of sub-rule (1) of rule 6.

(2) If there is no quorum for the meeting, the Chairperson may adjourn the meeting, to another date after the expiry of not less than seven days, informing the members present directly and giving notice to those who are absent and in the adjourned meeting whether there is prescribed quorum or not, it shall thereupon be lawful for him to dispose of the business irrespective of the number of members attending the meeting. 16. Agenda of the meeting and disposal of business.—(1) Nothing other t1 the subjects shown in the agenda for the meeting shall be discussed or decided in the meeting, except with the permission of the Chairperson.

(2) Every decision in the meeting of the Board shall be taken by a majority of the members present and voting at the meeting.

(3) In the case of equal number of votes on any issue, the matter shall be decided by exercising a second vote or casting vote by the Chairperson.

17. Minutes of the Meeting.- (1) The Secretary shall prepare the minutes of the meeting and the Chairperson and the Secretary shall affix their signatures on it.

(2) The minutes signed by the Chairperson shall be read over to the members in the next meeting. Modifications, if any, made thereon shall be signed by the Chairperson and the Secretary after such modification and confirmation on it.

18. Allowances to the members of the Board.—(1) The members of the Board except the ex-officio Chairperson, and Secretary, members of the Legislative Assembly and the official members shall be eligible for sitting fee for attending the meeting at the rate decided by the Government from time to time.

(2) The Board shall pay to every non-official member travelling allowance and daily allowance for attending the meeting of the Board at such rates admissible to Class I Officers of the Government.

(3) Travelling allowance and daily allowance for attending the meeting of the Board to every official member, including the *ex-officio* Secretary, shall be paid by the Board at the rate admissible to him as per the rules applicable to him for journies performed on official duty.

(4) The members of the Legislative Assembly and the *ex-officio* Chairperson shall be paid travelling allowance by the Board for attending the meeting of the Board, at the rates admissible to them as per the provisions of the Payment of Salaries and Allowances Act, 1951 (Act 14 of 1951).

(5) For the purpose of calculation of travelling allowance of a member, the place of his residence/office shown in his appointment order as a member will be taken as his headquarters.

19. Functions of the Board. In addition to the functions stated in subsection (8) of section 6 of the Act, the Board shall have the following functions, namely:

(a) realisation of fee and other charges for registration of the unorganised workers as members;

(b) preparation of annual budget and submission to the Government; 398/2017.

(c) preparation of annual report on the working of the Board ad submission to the Government;

(d) maintenance of accounts;

(e) implementation of the directions issued by the Government from time to time;

(f) implementation of all matters entrusted by the Central and State Governments, according to their directions and furnishing of information required by the Government in time.

20. Expenditure and maintenance of accounts by the Board. -(1) The amount for initial administrative expenditure required for the functioning of the Board shall be sanctioned by the Government.

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(2) The Board shall maintain necessary and proper accounts in respect of the income and expenditure of the Board.

(3) All amounts received by the Board shall be deposited in the manner as decided by the Board.

- 21. Headquarters of the Board.—The headquarters of the Board shall be at Thiruvananthapuram.

CHAPTER IV

EXECUTIVE OFFICERS AND MAINTENANCE OF RECORDS

22. Chief Executive Officer and other staff. (1) The Government may appoint an officer, not below the rank of a Joint Labour Commissioner in the Labour Department, or any other officer not below the said rank as Chief Executive Officer of the Board to assist the Secretary for the proper functioning of the Board.

(2) The Government may appoint such number of staff as they consider necessary to assist the Chief Executive Officer and specify their service conditions.

(3) The duties, powers and functions of the Chief Executive Officer shall be as decided by the Board, with the prior approval of the Government.

(4) The Government may, by order, notified in the Official Gazette, appoint an officer not below the rank of a Deputy Secretary to Government to discharge the duties and functions of the Chief Executive Officer as additional duty, till separate Chief Executive Officer is appointed under sub-rule (1).

23. Implementation and maintenance of records at District level. (1) The record keeping functions under section 8 of the Act shall be performed by the District Collector of the concerned Revenue District.

(2) The District Collector may with the at proval cf the Government, by order, entrust the functions under sub-rule (1) to a district level subordinate officer working under him.

(3) The District Collector may direct a taluk level or village level subordinate officer under his control to receive the applications for registration and the registration fees, under the Act and to submit the same together with his enquiry report, to the District Collector or to the authorised officer.

(4) The District Collector or the authorised officer shall implement the provisions of the Act within his jurisdiction under the supervision and guidance of the Board.

(5) The District Collector or the authorise 1 officer shall maintain proper records, documents and registers regarding the in plementation of the Act and the Rules and shall also perform the following duties, namely:---

(a) registration of the unorganised we kees and issuance of identity cards/smart cards to them as per the provision; of the Act, Rules and the Scheme;

(b) realise the contributions and registration fees and deposit the same in the manner prescribed by the National Social Security Board or the Kerala State Unorganised Workers' Social Security Board as the case may be;

(c) implement the provisions of the scheme, for which the Board is authorised under the Act;

(d) give necessary information and report to the Governments, to the National Social Security Board as well as to the State Board;

(c) evaluate the functions of the Worl:crs' Facilitation Centres and give necessary directions for the proper functioning of the Centres; and

(f) undertake any other functions as per the directions of the Central or State Governments or the National Social Security Board or the Kerala State Social Unorganised Workers' Social Security Board.

24. Workers' Facilitation Centres. (1) The Government may, by order authorise or direct the Community Development Societies (CDS) working under the Kudumbasree Mission or any other establishment or organisation or society to function as the Workers' Facilitation Centres under section 9 of the Act.

(2) The general supervision over the functions of the Workers' Facilitation Centres will be on the District Collector or the officers authorised by him and the Board.

(3) Each Workers' Facilitation Centre shall perform the inactions as provided in section 9 of the Act and as per the directions of the D. ...iet Collector or the authorised officer concerned and shall give necessary information and reports as required by the District Collector.

CHAPTER V

REGISTRATION

25. Registration and issue of Identity Card. (1) The application for registration as per sub-section (2) of section 10 of the Act shall be submitted to the District Collector or to the authorised officer in Form 1 appended to these rules.

(2) The application for registration shall contain two passport size photographs of the applicant, document to prove his age and a self declaration by the applicant confirming that he is an unorganised worker.

Note: -Attested copy of the school certificate or birth certificate issued by the Registrar of Births and Deaths or Electoral Identity Card or Passport or Ration Card shall be sufficient to prove the age.

(3) On receipt of the application, the District Collector or the auitorised officer, after making due enquiries or verifying the enquiry report of the subordinate officer, shall issue orders accepting the application for registration or rejecting the same and a copy of the order shall be served to the applicant:

Provided that no such application shall be rejected without giving an opportunity of being heard to the applicant.

(4) On accepting the application, the District Collector or the authorised officer shall enter the name of the applicant in a register, after allotting a unique identification number and shall issue an identity card/smart card to the applicant in Form No. 2, appended to these Rules.

(5) The unique identification number shall bear code number, the character for the State and the district and the serial number of the beneficiary in each district. The Board shall intimate the District Administration the manner in which such identification number is to be allotted.

(6) The Identity card/Smart card shall be the exclusive proof to show that the person is an unorganised worker and that he is entitled for registration under the scheme or schemes formulate is per the Act.

(7) Any person aggrieved by the orders of the District Collector or the Ofmeer authorised by him rejecting the application for registration may prefer appeal before the Board within thirty days of receipt of the order under subrule (3) and the Board shall take decision on the appeal, as early as possible, which shall be final:

Provided that the Board may accept the appeal filed after the expiry of the prescribed time, if it is satisfied that the delay occurred due to reasonable cause.

26. Duplicate identity card.- (1) If the Identity Card/Smart Card of a member is lost, the member may submit an application to the District Collector or to the authorised officer for the issue of a duplicate Identity Card/Smart Card along with the fee at the rate prescribed for registration under rule 27 and the District Collector or the authorised officer may issue a duplicate Identity Card/Smart Card/Smart Card to the applicant denoting as 'duplicate' on the card.

27. Registration Fee. The fee for registration as per Rule 25 shall be Rs. 25. The registration fee shall be remitted in the office of the District Collector or the authorised officer along with the application for registration in cash or by Demand Draft.

28. Cessation of membership. (1) The membership of an unorganised worker registered as a member under rule 25 shall be ceased, when he becomes an organised worker or he permanently leaves the State of Kerala or otherwise ceases his status as an unorganised worker.

(2) The District Collector or the authorised officer may cancel the membership of an unorganised worker at any time if it is found that the membership was obtained by furnishing false information and the same shall be intimated to the member:

Provided that the membership shall not be cancelled without giving the member an opportunity of being heard.

(3) Any member aggrieved by the order of cancellation of membership under sub-rule (2) may prefer an appeal before the Board within 30 days of receipt of the intimation under sub-rule (2) of this rule. The Board shall take decision on the appeal which shall be intimated to the appellant and the decision of the Board on the appeal shall be final.

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CHAPTER VI

ANNUAL REPORT AND AUDIT

29. Annual Report.—The Board shall before 31st July of every year submit to the Government an annual report on the working of the Board and the implementation of the Act and the Schemes.

30. Budget. The Board shall submit to the Government before 30th September every year, after its approval, a Budget showing the probable income of the Board, contributions, or grant from the Central or State Governments, other sums to be received and all the expenses required for the functioning of the Board and for the implementation of the Act and Rules, in the next year.

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31. Audit. All accounts of the Board for an year shall be audited every year as directed by the Government and the audit report shall be submitted to the Government before 31st of December of the next year.

FORM 1 APPLICATION FOR REGISTRATION [See rule 25 (1)]

.

1.	Name of the Applicant	;	
2.	Father's/Husband's Name	:	
3.	Age/Date of Birth	:	
4.	Permanent Address in full (with Pin Code)	:	
5.	Place of Residence:		
	(a) Panchayat, District	:	
	(b) Place of birth (with State, District)	: :	
6,	Marital status of the Applicant	;	
7.	Nature of employment:		
	(i) Give Details of employment if employed under various employers	:	
	(ii) Whether daily paid/monthly paid	:	
	(iii) Name of employment/post	:	
8.	If employed in any establishment:		
	(a) Name and Address of the establishment	:	
	(b) Total No. of employees in the establishment	:	
9.	Whether the applicant is a member of Employees State Insurance or Employees Provident Fund Scheme		
	If so, Member No.		
	Employees State Insurance	:	
	Employees Provident Fund	:	
10.	If a self-employed person, place of work	:	

Affix Passport size Photo

- 11. If a domestic worker or a home : worker, name of the employer, House name and adress
- 12. If a contract worker:
 - (a) Name and address of the principal : employer
 - (b) Name and address of the : contractor
- 13. Monthly income of the applicant
- 14. Whether the applicant is a member : of any existing Welfare Fund

If yes, the name of the Board and : membership number

15. Applicant's:

- (a) Religion/Caste
- (b) Whether belongs to SC or ST
- (c) Whether included in the BPL or
 - APL (At the time of submission of this application)

I.....do hereby declare that I am an unorganized worker as per the Unorganised Workers' Social Security Act, 2008 and all the information furnished by me are true and correct to the best of my knowledge and belief.

Place:

Date:

Signature:

Name:

Note:—(1) Affix one passport size photo in the application and enclose one photo along with the application in a separate cover.

(2) Euclose proof of age.

FORM 2

KERALA STATE UNORGANISED WORKERS' SOCIAL SECURITY BOARD IDENITIY CARD

[See rule 25 (4)]

1. Name and address

2. Registration No.

3 Date of effect of Registration

4. Age and Date of Birth

5. Employment

Place:

Date:

Signature and Designation of the Registering Authority

(Office Seal)

By order of the Governor,

Affix Passport

> size Photo

K. B. VALSALA KUMARI, Secretary to Government.

Explanatory Note

(This does not form part of the notification, but is intended to indicate its general purport.)

Government have decided to make rules to implement the provisions of the Unorganised Workers' Social Security Act, 2008 (Central Act 33 of 2008) in the State in exercise of the powers conferred under section 14 of the said Act.

The notification is intended to achieve the above object.

398/2017.

ANNEXURE II

© Government of Kerala കേരള സർക്കാർ 2011



Reg. No. assl. mmud KL/TV(N)/12/2009-2011

KERALA GAZETTE

കേരള ഗസററ്

EXTRAORDINARY

അസാധാരണം

PUBLISHED BY AUTHORITY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്

	Thiruvananthapuram,	25th February 2011		
Vol. LVI	Friday	2011 ഫെബ്രുവരി 25	No.	433
വാല്യം 56 🕽	തിരുവനന്തപുരം,	6th Phalguna 1932	നമ്പർ	1 33
	വെള്ളി	1932 ഫാൽഗുനം 6		

GOVERNMENT OF KERALA

Labour and Rehabilitation (E) Department

NOTIFICATION

G.O. (Ms) No. 29/2011/LBR. Dated, Thiruvananthapuram, 25th February, 2011.

S. R. O. No. 156/2011.—In exercise of the powers conferred by section 6 of the Unorganised Workers' Social Security Act, 2008 (Central Act 33 of 2008) read with Rule 6 of the Kerala State Unorganised Workers' Social Security Rules 2010, the Government of Kerala hereby constitute the Kerala State Unorganised Workers' Social Security Board consisting of the following members, namely:—

I. 1. Minister for Labour, Chairperson, ex-officio

2. Secretary to Government, Labour Department, Member Secretary, ex-offico

Repre	sentatives from Unorganised Workers
1.	Sri K. M. Sudhakaran
	Kalavanpara Veedu, Nayarambalam (P. O.),
	Fort Kochi - 682 509
2.	Smt. J. Mercykutty Amma
	Aswathy, Keralapuram,
÷.	Vellimon (P. O.), Kollam.

П.

3. Sri V. R. Prathapan, Kripa, INTUC T. C. 15/862, Shishu Vihar School Lane, Vazhuthakadu, Sasthamangalam (P. O.) Thiruvananthapuram.

Sri P. K. Pushpamgadhan, 4. AITUC Pallithazhathu Veedu, Aandiyoor, Thrissur.

5. Sri M. P. Bhargavan, BMS Advocate, Alappuzha District-688 524

- Sri Cherkalam Abdhulla 6. Kasargod-671 121
- 7. Smt. Mahila Mani. Kalareelppadi, Njatathil, Kunnathukavu, Eravipuram (P. O.)

STU (Minority Community) UIUC (SC & Woman)

CITU

CITU

(Woman)

III. Representatives from Employers of Unorganised Workers

1.	Sister Sali Michael,	••	Minority
	Nava Jyothi, Nettayam (P. O.)	· .	Community
	Thiruvananthapuram.		Women

- 2 Sri E. Narayanan, Chairman, RUBCO, Kannur
- 3. Sri N. Janardhanan, Triveni Mamatha Nagar, Kannimelcheri, Kavanadu, Kollam.

SC

 Sri Prasad Chartered Accountant, Stadium Complex, Kollam.

 Sri M. Chandran, President, AKG Hospital Kannur.

 Sri Venugopal, K. Chief Manager, Aryavaidya Sala, Kottakkal, Malappuram.

IV. Representatives of eminent persons from civil socitey associated with the field of Labour Welfare, Management, Finance, Law and Administration

1.	Adv. V. P. Yousaf	••	Law
•.	Kalpatta, North Wayanad		(Minority
		•	Commu-
			nity)
2.	Dr. Kaveri Ramachandran,	••	Woman
	Tax Practitioner, S. N. College,		(Finance)
	Kollam.		•
3.	Sri Arakkan Balan,	**	Labour
	Chirakkal (P. O.), Kannur		Welfare
4.	Smt. Deepthi Raveendran,		Woman
	Pullampally Tharayil,		Admini-
	Klappana South,		stration
	Klappana P. O.	-	

V. Representatives from the Kerala Legislative Assembly

Woman

VI. Representatives from State Government Departments

- 1. Representative of Labour Department
- 2. Smt. P. Kumari Geetha, Joint Secretary, Finance Department.
- Smt. Sheela R. Chandran, Additional Law Secretary, Law Department.
- Smt. Saraswathi Amma,
 Additional Secretary,
 Local Self Government Department.
- The Labour Commissioner Thiruvananthapuram.
- Smt. K. Nalinakumari, Additional Secretary, Home Department.

The term of the Board shall be for three years from the date of publication of this notification.

By order of the Governor,

B. PRAKASH,

Secretary to Government (i/c).

Explanatory Note

(This does not form part of the notification, but is inteded to indicate its general purport.)

Government have decided to constitute the Kerala State Unorganised Workers' Social Security Board as per the powers conferred under section 6 of the Unorganised Workers' Social Security Act, 2008.

The notification is intended to achieve the above object.

ANNEXURE III

Government of Kerala сњад тобавод 2012



Reg. No. 081. mmid KL/TV(N)/12/12-14

KERALA GAZETTE കേരള ഗസററ് 'EXTRAORDINARY

അസാധാരണം

PUBLISHED BY AUTHORITY

, ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്

Vol. LVII	Thiruvananthapuram, ' Thursday	1st March 2012 2012 ຂວວດີອຸ່ງ 1	No.
വാല്യം 57	തിരുവനന്തപുരം, വ്യാഴം	11th Phalguna 1933 1933 ຄວວໜີທາງເກດ 11	നമ്പർ) 415

GOVERNMENT OF KERALA

Labour and Rehabilitation (E) Department

NOTIFICATION

G. O. (Ms.) No. 29/2012/LBR. Dated, Thiruvananthapuram, 17th February, 2012,

S. R. O. No. 140/2011.—In exercise of the powers conferred by section 6 of the Unorganised Workers' Social Security Act, 2008 (Central Act 33 of 2008) read with Rule 6 of the Kerala State Unorganised Workers' Social Security Rules, 2010, the Government of Kerala hereby nominate Shri P. S. Jayanthan, Joint Secretary, Finance Department and Smt. V. G. Yamuna Rani, Joint Secretary, Law Department as members representing the State Government Departments in the Kerala State Unorganised Workers' Social Security Board established as per notification issued under G. O. (Ms.) No. 29/2011/LBR. dated 25th February, 2011 and published as S.R.O. No. 156/2011 in the Kerala Gazette Extraordinary No. 433 dated 25th February, 2011 and consequently make the following amendment to the said notification, namely:—

AMENDMENT

In the said notification,-

(i) Under the heading "VI. Representatives from State Government Departments", for the entries against serial numbers 2 and 3, the following entries shall respectively be substituted, namely:--

> "Shri P. S. Jayanthan, Joint Secretary to Government, Finance Department

Smt. V. G. Yamuna Rani, Joint Secretary to Government, Law Department."

By order of the Governor,

ANIL, X., Secretary to Government.

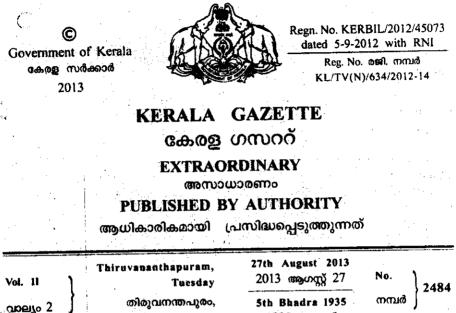
Explanatory Note

(This does not form part of the notification, but is intended to indicate its general purport.)

Government have constituted the Kerala State Unorganised Workers' Social Security Board vide G O. (Ms.) No. 29/2011/LBR dated 25th February, 2011 and published as S.R.O. No. 156/2011 in the Kerala Gazette Extraordinary No. 433 dated 25th February, 2011, Government have now decided to amend the said notification by appointing Shri P. S. Jayanthan, Joint Secretary, Finance Department and Smt. V. G. Yamuna Rani, Joint Secretary, Law Department as members representing State Government Departments.

This notification is intended to achieve the above object.

ANNEXURE IV



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GOVERNMENT OF KERALA

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Labour and Rehabilitation (E) Department

ORDER

G.O. (Ms.) No. 96/2013/LBR.

Dated, Thiruvananthapuram, 20th August, 2013.

S. R. O. No. 669/2013.—In exercise of the powers conferred by sub-rule (4) of rule 22 of the Kerala Unorganised Workers' Social Security Rules, 2010, the Government of Kerala hereby appoint Dr. G. L. Muraleedharan, Additional Labour Commissioner (Welfare) to discharge the duties and functions of the Chief Executive Officer as additional duty till separate Chief Executive Officer is appointed under sub-rule (1) of rule 22 of the said Rules.

By order of the Governor,

DR. NIVEDITA P. HARAN,

Additional Chief Secretary to Government.

Explanatory Note

(This does not form part of the order, but is intended to indicate its general purport.)

Government have constituted the Kerala State Unorganised Workers' Social Security Board vide G. O. (Ms.) No. 29/2011/LBR dated 25th February, 2011 and published as S. R. O. No. 156/2011 in the Kerala Gazette Extraordinary No. 433 dated 25th February, 2011. Government have now decided to appoint Dr. G. L. Muraleedharan, Additional Labour Commissioner (Welfare) to discharge the duties and functions of the Chief Executive Officer of the Board as additional duty, till separate Chief Executive Officer is appointed under sub-rule (1) of rule 22 of the said Rules.

This order is intended to achieve the above object.

ANNEXURE V

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Regn. No. KERBIL/2012/45073 dated 5-9-2012 with RN1 Reg. No. KL/TV(N)/634/2012-14

കേരള ഗസററ് KERALA GAZETTE

അസാധാരണം EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത് PUBLISHED BY AUTHORITY

010011- 2)	തിരുവനന്തപൂരം,	2014 ജനുവരി 15 15th January 2014	
വാല്യം 3 Vol. III	ബുധൻ Thiruvananthapuram,	1189 മകരാ 2 2nd Makaram 1189	നമ്പർ No. }106
	Wednesday	1935 പൌഷം 25 25th Pousha 1935	NO.

GOVERNMENT OF KERALA

Labour and Rehabilitation (E) Department

ORDER

G. O. (Ms.) No. 2/2014/LBR. Dated, Thiruvananthapuram, 7th January, 2014.

S. R. O. No. 31/2014.—In exercise of the powers conferred by sub-rule (4) of rule 22 of the Kerala Unorganised Workers' Social Security Rules, 2010 and in supersession of the order issued under G. O. (Ms.) No. 96/2013/LBR dated 20th August, 2013 published as S. R. O. No. 669/2013 in the Kerala Gazette Extraordinary No. 2484 dated 27th August, 2013, the Government of Kerala hereby appoint Sri S. Thulaseedharan, Additional Labour Commissioner (Welfare) to discharge the duties and functions of the Chief Executive Officer as additional duty until separate Chief Executive Officer is appointed under sub-rule (1) of rule 22 of the said Rules.

By order of the Governor,

DR. NIVEDITA P. HARAN, Additional Chief Secretary to Government.

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Explanatory Note

(This does not form part of the order, but is intended to indicate its general purport.)

Government have constituted the Kerala State Unorganised Workers' Social Security Board vide G. O. (Ms.) No. 29/2011/LBR dated 25th February, 2011 and published as S. R. O. No. 156/2011 in the Kerala Gazette Extraordinary No. 433 dated 25th February, 2011. Government have now decided to appoint Sri S. Thulaseedharan, Additional Labour Commissioner (Welfare) to discharge the duties and functions of the Chief Executive Officer of the Board as additional duty, in the place of Dr. G. L. Muraleedharan, Additional Labour Commissioner (Welfare) who has been shifted as Additional Labour Commissioner (IR) in the Labour Commissionarate till separate Chief Executive Officer is appointed under sub-rule (1) of rule 22 of the said Rules.

This order is intended to achieve the above object.

C

Kerala Legislature Secretariat

2017

KERALA NIYAMASABHA PRINTING PRESS.